(c) From 20th to 25th September, 73. The loss suffered by the Railway due to cancellation and truncation of train services is estimated to be Rs. 12.61 lakhs approximately.

Brahmaputra Control Commission

733. DR. Z. A. AHMAD:

SHRI KRISHAN KANT:

SHRI J. S. TILAK:

SHRI KOTA PUNNAIAH:

SHRI KALI MUKHERJEE:

SHRI CHANDRA SHEKHAR:

SHRI A. G. KULKARNI:

GURNMUKH SINGH MUSAFIR:

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether any assessment has been made in the progress of working of the Brahmaputra Control Commission; and
 - (b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. **SIDDHESHWAR** PRASAD): (a) and (b) Tlie Brahmaputra Flood Control Commission was set up by the State Government of Assam in June 1970 for the preparation of a comprehensive plan of flood control in the Brahmaputra valley and for execution of works. Since then the Commission has undertaken a number of flood control works like construction of embankments, town protection works, raising and strengthening of existing embankments etc. The Commission is also carrying out surveys and investigations for the preparation of a comprehensive plan of flood control in the valley. They are also engaged in investigations for storage reservoirs on Subansiri and Dehing rivers. The progress on works after the setting up of tlie Commission is construction of about

70 km of embankments, 20 towns protecschemes and raising strengthening of about 190 km of embankments.

io Questions

The expenditure on the plan works incurred by the Commission since its inception to the end of March, 1973, was Rs. 16.91 crores.

Uniform Tariff for inter-Stale sale of

Power

734. SHRI SHYAMLAL GUPTA:

SHRI SITARAM KESRI:

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether Government's attention has been drawn to the statement of the Chairman Maharashtra State Electricity Board which appeared in the "Economic Times" of the 6th September, 1973 regarding the uniform tariff for inter-State sale of power; and
- (b) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND **POWER** (PROF. **SIDDHESHWAR** PRASAD): (a) and (b) The reference is presumably to the news item which appeared in the "Economic Times" on 16th September, 1973. The tariff for inter-State power exchange are normally settled bilaterally by the concerned States. Uniform, reasonable and simple tariffs, as advocated by the Chairman, Maharashtra State Electricity Board can be achieved by negotiation and the Centre can offer its good offices for the purpose wherever required.

कटिहार में विजली घर का स्थापित किया जाना

735. श्री जगदम्बी प्रसाद यादव : नया सिंचाई धीर विद्यस मंत्री यह बताने की कुपा करेंगें कि बिहार स्थित कटिहार में बिजली धर कब तक स्थापित किया जाने वाला है ?

73

Setting up of a Power Station at Katihar

735. SHRI J. P. YADAV: Will the Minister of IRRIGATION AND POWER be pleased to state by when a power station at Katihar in Bihar is going to be set up]?

t[THE DEPUTY MINISTER IN THE

सिचाई ग्रीर विद्युत मंत्रालय में उपमंत्री (प्रो० सिद्धेश्वर प्रसाद): कटिहार में ताप विद्यत केन्द्र स्थापित करने की स्कीम की पांचवीं पंचवर्षीय योजना के लिए विद्युत उत्पादन कार्यक्रम के प्रारूप में शामिल नहीं किया गया है।

MINISTRY OF IRRIGATION AND (PROF. POWER SIDDHESHWAR PRASAD): The scheme for setting up a thermal po^ver station at Katihar has not been included in the draft Power Generation Programme for the Fifth Five Year Plan.]

बाल विवाह ग्रीर दहेत प्रथा सम्बन्धी ग्रपराध

736. श्री ग्रोडम प्रकाश त्यागी : क्या विधि. न्याय ग्रीर कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि गत तीन वर्षों में विभिन्त राज्यों में दहेज प्रथा और बाल विवाह संबंधी कानून का उल्लंधन करने के संबंध में कितने व्यक्तियों पर मुकदमे चलाये गये ?

Child marriage and dowry offences

736. SHRI O.P. TYAGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of persons prosecuted for violating law prohibiting dowry and child marriage in various States during the last three years ?]

विधि, न्याय श्रौर कम्पनी कार्य मंत्री (श्री एच० आर्० गोखले) : सूचना राज्य मुरकारों/संध राज्यक्षेत्र प्रशासनी से इकट्टी की जा रही है और इकट्ठी होते ही सदन के पटल पर रख दी जाएगी। MINISTER OF LAW. +[THE JUSTICE AND COMPANY AFFAIRS (SHRI H.R. GOKHALE) : The information is already

†[] English translation.

being collected from State the Governments/ Union Territory Administrations and will be laid on the Table of the House in due course.]

to Questions

Economy Measures in the Ministry of Law, Justice and Company **Affairs**

737. SHRI SHYAMLAL GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to

- (a) out of Rs. 400 crores proposed to be saved by the Central Government on account of the present financial stringency, what has been the cut in so far as the Ministry of Law, Justice and Company Affairs is concerned;
- (b) out of this amount how much cut will be effected in respect of Plan items and what will be on non-Plan items;
- (c) the details of the schemes/projects proposed to be deferred on account of this cut; and
- (d) when they will be taken up again and the percentage of increase in cost anticipated because of the time lag in implementa tion?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) to (d) Information is being collected and wiH be laid on the Table of the House as early as possible.

Drilling Frigate from Japan

738. SHRI SITARAM KESRI: Will the Minister of PETROLEUM AND CHEMI-CALS be pleased to state:

(a) whether it is a fact that the Oil and Natural Gas Commission has procured a drilling frigate from Japan for operations at the Cambay area while the immediate requirement is for a survey vehicle;